

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Original Application No. 040/00140/2018

Date of Order: This, the 13th day of August 2018

THE HON'BLE MR. N. NEHSIAL, ADMINISTRATIVE MEMBER

Ms. Momi Kolita
Wife of Sri Bhaskar Rajkhowa
Presently working as Post Graduate Teacher
(Economics)
Jawahar Navodaya Vidyalaya, Morigaon
Permanent resident of Bamungaon
Kamarbandha Ali
P.O. – Kamarbandha, P.S. – Golaghat
District- Golaghat, Assam, Pin – 785625.

...Applicant

By Advocates: Mr. B. Bora & Mr. C.S. Hazarika

-Versus-

1. Navodaya Vidyalaya Samiti
Through its Commissioner
B-15, Institutional Area, Sector 62
Noida, Uttar Pradesh – 201307.
2. The Deputy Commissioner
Navodaya Vidyalaya Samity
Regional Office, Shillong, Temple Road
Barik Point, Lachumiere, Shillong – 793001.
3. The Grievance Redressal Cell
Navodaya Vidyalaya Samity
Regional Office, Shillong
Represented by the Assistant Commissioner
Temple Road, Barik Point, Lachumiere
Shillong – 793001.
4. The Principal, Jawahar Navodaya Vidyalaya
Doloichuba, Morigaon, P.O. – Doloichuba
Dist – Morigaon (Assam), Pin – 782105.

5. Ms. Laxmi Singh
Principal, Jawahar Navodaya Vidyalaya
Doloichuba, Morigaon, P.O. – Doloichuba
Dist – Morigaon (Assam), Pin – 782105.

...Respondents

By Advocate: Mr. M. Mahanta, for Res. Nos. 1 to 4

ORDER (ORAL)

MR. N. NEHSIAL, MEMBER (A):

The applicant, Ms. Momi Kolita, through this O.A. No. 040/00140/2018, has approached this Tribunal to set aside and quash the impugned Memorandum/Show Cause Notice dated 08.09.2017 issued by the respondent No. 4/5 in which a Memorandum of charge-sheet has been issued by the authority.

2. The applicant also prays for to direct the respondent No. 3 to dispose of her application dated 16.09.2017.

3. Heard Mr. B. Bora, learned counsel for the applicant and Mr. M. Mahanta, learned counsel for the official respondents.

4. The learned counsel for the respondents pointed out that the representation of the applicant dated 16.09.2017 is pending for disposal. Considering the fact that the applicant under CCS (CCA)

Rules, 1965 has ample room for defending one self, it is felt that it is not appropriate to interfere in the proceedings at this stage. However, the applicant is advised to avail all the opportunities as available under CCS (CCA) Rules, 1965 and in case, still aggrieved, she is at liberty to approach this Tribunal at appropriate time.

5. Accordingly, O.A. stands dismissed with no order as to costs.

(N. NEHSIAL)
MEMBER (A)

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